

ITEM NO.41

COURT NO.5 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2207/2011
(Arising out of impugned final judgment and order dated 24/09/2010
in CR No. 213/2010 passed by the High Court Of Judicature at
Allahabad)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With interim relief and office report)

Date : 19/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

M/s. Parekh & Co.,Adv.

For Respondent(s)

Mr. Amit Anand Tiwari,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Not taken up.

List on Friday, the 26 th

February, 2016.

[O.P. SHARMA]

[RAJINDER KAUR]

AR-cum-PS

COURT MASTER